

**BEFORE THE ADJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH**

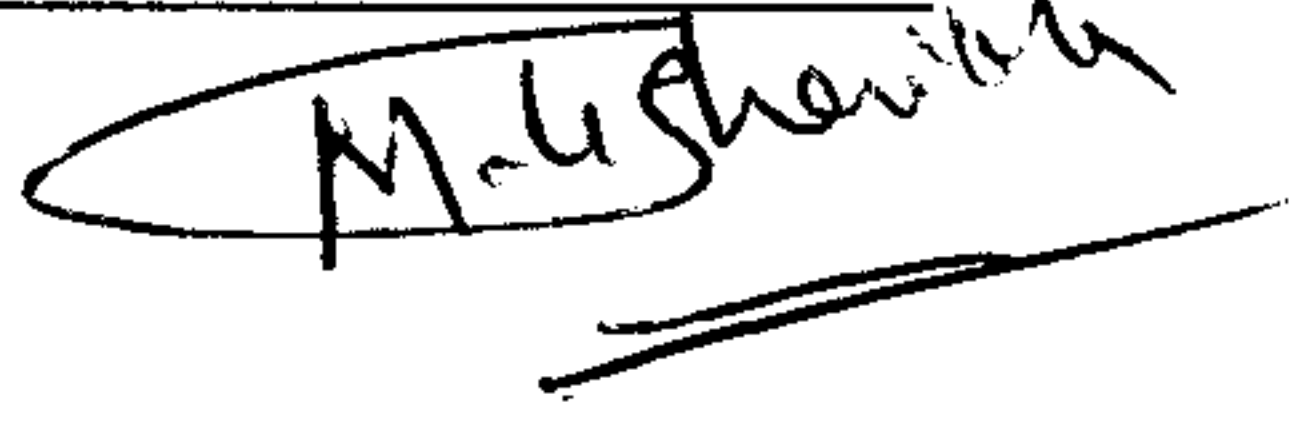
C.P. No. 82 /55(3)/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.12.2018**

Name of the Company: NCM-Shoava engineers Pvt. Ltd.

Section of the Companies Act: Section 55(3) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	MOHAMMED ARKAM G. SHAIKH	ADV.	Applicant	
2.				

ORDER

Advocate Mr. Mohammed Arkam G. Shaikh is present for the Petitioner


The representation of the ROC, Gwalior is not received, even after issuance of repeated notices since 03.08.2018.

Consent of the Shareholders are filed in original.

However, as an abundant caution the Ld. Lawyer appearing on behalf of petitioner is directed to file affidavit from the Shareholders, showing their no objection towards issuance of preferential shares.

List the matter on 08.01.2019


**MANORAMA KUMARI
(MEMBER JUDICIAL)**


**HARIHAR PRAKASH CHATURVEDI
(MEMBER JUDICIAL)**

Dated this the 20th , December 2018.